

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : P Dot G Constructions Pvt Ltd

MAIN PETITION NUMBER : CP/193/IB/2018

(IA/MA) APPLICATION NUMBERS

IA(IBC)/853(CHE)2024

ORDER

Present: Ld. Counsel Shri. Ravi Rajagopalan for the Petitioner.

Heard.

This application has been filed seeking the following reliefs.

- a. To declare that the Respondents herein have violated the terms of the Resolution Plan and that the Applicants are entitled to enforce Clause 4(ix) of the Resolution Plan;*
- b. To declare that the allotment made as well as the agreements between erstwhile Corporate Debtor and Respondents for the construction and sale of the units stand cancelled;*
- c. To declare that the Applicants are entitled to sell the units allotted to the Respondents in terms of Clause 4.4 (ix) of the Resolution Plan to ensure completion of the Project.*
- d. To direct the Jurisdictional SRO to register the cancellation of the agreements/deeds as per Annexure-1 between erstwhile Corporate Debtor and Respondents herein for the construction and sale of the units, if the same are registered;*

e. To direct the Jurisdictional SRO in Annexure-1 to thereafter register the sale to the new buyer as may be identified by the Applicants, without any further actions being required on part of the Applicants.

f. To grant such other incidental reliefs as may be deemed fit and proper by this Hon'ble Adjudicating Authority.

Ld. Counsel for the Applicant is directed to serve copy of the application on the Respondents and file Affidavit of Service.

List this application with the other applications for hearing on **07.06.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)